## Special

it. There is NABL under Science and Technology Ministry, and we also have College of American Pathologies for giving accreditation. But, our labs and diagnostic centres do not go there, because they give accreditation only when lab or diagnostic centre fulfils their norms.

In view of the above, I demand of the Government of India to make it mandatory for all diagnostic labs to accredit either with NABL or CAP and bring in tighter monitoring mechanism, then, I am sure, there will certainly be accuracy in reports. Thank you, Sir.

MR. DEPUTY CHAIRMAN: Now, Shri Sasmit Patra.

## Demand to stop the work on Polavaram Project on Godavari river to protect tribal people and their land in Odisha

SHRI SASMIT PATRA (Odisha): Hon. Deputy Chairman, Sir, due to construction of Polavaram Project, 6818 people including 5916 tribals will be displaced in Motu Tehsil of Malkangiri District of Odisha. Polavaram was provided environmental clearance in 2005 without public hearing in Odisha. In February, 2011, the Ministry of Environment and Forests stopped Polavaram construction through a "Stop Work Order". But, surprisingly and shockingly, this order has been kept in abeyance from 2014 till 2021 through repeated extensions and Polavaram construction has been allowed. The justified demands of Odisha have not been fulfilled. Hon. Chief Minister of Odisha sent repeated letters to Union Government in 2015, 2017, 2018 and recently, on 01.07.2019 demanding that the construction of Polavaram be stopped till the verdict of honourable Supreme Court is received in this matter which is pending. Keeping "Stop Work Order" in abeyance till 2021 will perpetuate permanent damage to Odisha and about 6,000 tribals would face large scale submergence of their agricultural lands, forest area and destruction of their habitat and livelihood. I, therefore, demand that the Union Government should stop the construction of Polavaram Project and await the verdict of honourable Supreme Court in this matter. Further, Polavaram Project should be reformulated as per Godavari Water Disputes Tribunal, which would ensure that large scale submergence of Odisha do not take place in Motu tehsil of the State's Malkangiri district. Stopping of Polavaram construction would ensure that statutory public hearings in Odisha are done and the interest of Odisha is protected.

MR. DEPUTY CHAIRMAN: Prof. M.V. Rajeev Gowda.